

(2015) 03 SC CK 0008

In the Supreme Court Of India

Case No : I.A. Nos. 1 and 2 in C.A. No. 6099 of 2001 and I.A. Nos. 1 and 2 in C.A. No. 6100 of 2001

Kunwar Pal Singh

APPELLANT

Vs

State of U.P. and Others

RESPONDENT

Date of Decision : 16-03-2015

Acts Referred:

Citation : (2015) 3 SCALE 831

Hon'ble Judges : Abhay Manohar Sapre, J.;Vikramajit Sen, J.

Bench : Division Bench

Final Decision : Partly Allowed

Judgement

1. Heard Learned Counsel for the parties. As prayed for Applications are allowed. Consequently the following corrections be made in the judgment dated 26.03.2007:

"In third line at page 17 of the Judgment, the date of the High Court Order be read as 14.01.1988 instead of 14.01.1998.

In second paragraph at page 22 of the Judgment, the date of Award be read as 18.09.1998 instead of 19.09.1998.

At page 24 of the Judgment, the number of Writ Petition be read as 31681 of 1998 instead of 3168 of 1988."